

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 35
IA No. 73/JPR/2020
In
CP No. 56/241-242/JPR/2020
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Udai Singh Meena

.... Petitioner/Applicant

Versus

Next Door Learning Solutions Pvt. Ltd. & Ors.

... Respondents

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Nikhil Yadav, Adv.
For the Respondent : None appeared.

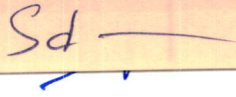
ORDER

IA No. 73/JPR/2020

This application has been filed by the petitioner in CP No. 56/241-242/JPR/2020 seeking waiver under Section 244 of the Companies Act, 2013. Issue notice to the respondents in IA No. 73/JPR/2020. The Applicant shall collect the notice from the Registry and serve the same together with the complete paper book and a copy of this order on the Corporate Debtor by speed post immediately and file affidavit of service within two weeks along with copy of postal slip and tracking report. In case the service on the Corporate Debtor is not

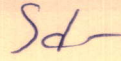


effected by speed post, the Applicant shall adopt the mode of substitute service and notice of hearing shall be published in two daily newspapers (one English and one Hindi) having wide circulation in the area and copy of press clippings shall be duly filed in proof thereof. Reply, if any, shall be filed within three weeks from the date of publication, or the receipt of the notice, as the case may be; and rejoinder thereto, if any, shall be filed within two weeks thereafter. List the CP on 27.05.2021.



(Raghu Nayyar)
Technical Member

March 25, 2021
(M.S.)



(Ajay Kumar Vatsavayi)
Judicial Member